

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.303

New IA/5131/ND/2023, New IA/5129/ND/2023 IN IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India

...

Applicant

Versus

M/s. Supertech Ltd.

...

Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 27.09.2023

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

:

For the RP

: Mr. Somdutta Bhattacharya & Ms. Himani Chhabra,
Advs.

ORDER

New IA/5129/ND/2023

This is an application filed by the Resolution Professional of the Project Eco Village-II under Sections 43 with 60(5) of IBC, 2016 read with Rule 11 of NCLT Rules 2016 for passing appropriate directions/orders under Sections 44 and 60(5) of the Code along with affidavit. In view of the delay in filing as per Regulation 35-A of CIRP Regulations, let condonation application be filed by the RP.

Let the matter be fixed for hearing on **13.10.2023**.

Sd/-

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**